

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.101
IB-3028 (ND)/2019

IN THE MATTER OF:
Paramsukh Properties Pvt Ltd
Vs.
Rise Projects Pvt Ltd.

...FINANCIAL CREDITOR

...RESPONDENT

SECTION
U/s 7 of IBC, 2016

Order delivered on 16.08.2021

CORAM:
SHRI P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)


PRESENT:
For the Appellant :
For the Respondent :

ORDER

No one is present on behalf of both the parties at the time of virtual hearing of the matter. This is matter is pertaining to the year of 2019. Therefore, Court Officer may send e-notice to the Financial Creditor as well as to the Corporate Debtor for their appearance before the Tribunal on the next date of hearing and if they failed to be present on the next date of hearing, the petition will be dismissed.

List the matter on 30.09.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)